

Filing no. 8199/2020 (B.A.)

Kailash Yadav

Versus

The State of Jharkhand.

Advocate for Petitioner

Mr. Ashok Kumar

1. S.J. / D.B. S.J.
2. In time ✓
Limitation expired on _____
3. Court Fee NR
4. Authentication fee due on the copy
Paid
5. Trial Court Judgement Rs. X
Appellate Court Judgement Rs. X
(a) Copy of trial court judgement ✓
(b) Copy of appellate court judgement X
(c) Second Copy of Petition X
(d) Receipt showing service on A.G. ✓
(e) Vak properly stamped }
Executed and accepted } ✓
6. (a) Cause title ✓
(b) Provision of law ✓
7. Intimation regarding surrender of
Petitioner(s) in Jail
8. Particulars as required by Rule 140 (I) Chapter XV Part (A) page
no. 37 of the J.H.C. Rules 2001 Stated
With
BA 10212/2018
BA 6903/2019
9. Other defects
(i) Last line of T/c page 13 appears to
be faint.